

**Clearance of Tourist Projects of Sunderbans Area of West Bengal**

2899. PROF. RADHIKA RANJAN PRAMANIK:  
SHRI SANAT KUMAR MANDAL:

Will the Minister of TOURISM be pleased to state:

(a) whether the Government of West Bengal has sent any project for the development of tourism particularly in the Sunderbans area of the State for clearance to Union Government;

(b) whether there is any proposal to construct one International Tourists Centre in that area;

(c) if so, the details thereof; and

(d) the time by which these projects are likely to be cleared and the present stage at which these projects stand?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) The Government of West Bengal had submitted a proposal for cruising vessel for floating accommodation in Sunderbans at the cost of Rs. 49.50 lacs which has been sanctioned and an amount of Rs. 34.65 lacs has been released.

(b) No, Sir.

(c) and (d) Does not arise.

**Income-Tax Relief to film Stars**

2900. SHRI MANORANJAN BHAKTA:  
Will the Minister of FINANCE be pleased to state:

(a) whether a number of film stars have been given income-tax relief recently;

(b) if so, the details thereof;

(c) the amount of such relief; and

(d) the reasons for giving such a relief?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (d). Taxpayers (including film stars) can get "income-tax relief" under several relevant provisions of the Income-tax Act provide which for appeals, revision or reference etc. This "relief" could be provided by the appellate authority, or the revisionary authority or, as the case may be, by the High Court or Supreme Court. In another sense, 'relief' could also be provided by the concerned income-tax authorities in accordance with law by way of reduction or waiver of interest or penalty or both. Relief could, in yet another sense, be provided under the 'Amnesty Scheme' which was applicable in relation to claims made during November, 1985 to 31st March, 1987. As the intended connotation of the expression "income-tax relief" is not clear, it is not possible to obtain and furnish the information contemplated by the Hon'ble Member of parliament.

**Tax Pending Realisation Against Big Industrial houses**

2901. SHRI BALGOPAL MISHRA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a huge amount of tax is in arrears from big industrial houses;

(b) if so, the estimated arrears thereof as on 31st December, 1989; and

(c) the steps proposed to be taken by Government to recover the tax arrears expeditiously?